

THE MOTOR VEHICLES (AMENDMENT) ACT, 1986

No. 9 OF 1986

[13th March, 1986.]

An Act further to amend the Motor Vehicles Act, 1939.

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Motor Vehicles (Amendment) Act, 1986.

Short title and commencement.

(2) It shall be deemed to have come into force on the 28th day of January, 1986.

4 of 1939.

2. In section 47 of the Motor Vehicles Act, 1939 (hereinafter referred to as the principal Act), in *Explanation I* below sub-section (1C), for the words and figures "sections 55, 63 and 68", the words and figures "sections 55 and 68" shall be substituted.

Amendment of section 47.

3. In section 63 of the principal Act,—

Amendment of section 63.

(a) in sub-section (1),—

(i) in the opening paragraph,—

(A) the words "in respect of such number of motor vehicles as the Central Government may specify in this behalf in relation to that State" shall be omitted;

(B) for the word and figures "sections 54, 55", the word and figures "sections 45, 54" shall be substituted;

(ii) the proviso shall be omitted;

(b) sub-sections (11A), (11B) and (11C) shall be omitted;

(c) in sub-section (12), in the opening portion,—

(i) the words, brackets and figures "Without prejudice to the provisions of sub-section (1) of section 55," shall be omitted;

(ii) the word "also" shall be omitted.

Amend-
ment of
Section 68.

4. In section 68 of the principal Act, in sub-section (2),—

(a) in clause (ci),—

(i) for the words “, public carriers’ permits or national permits”, the words “or public carriers’ permits” shall be substituted;

(ii) the words and figures “or section 63” shall be omitted;

(b) in clauses (cii) and (civ), for the words “, public carriers’ permits or national permits”, the words “or public carriers’ permits” shall be substituted.

Repeal
and saving.

5. (1) The Motor Vehicles (Amendment) Ordinance, 1986, is hereby repealed. 4 of 1986.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.